

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 238/MP/2023**

Subject : Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 on account of the illegal, arbitrary and wrongfully withholding the energy charges from the monthly bills raised to the tune of Rs. 27,89,18,311/- for the supply of power to the Distribution Licensees situated in the State of Haryana and for recovery of dues.

Petitioner : SGPL

Respondent : PTC and anr.

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, SGPL  
Shri Harshit Singh, Advocate, SGPL  
Shri Shubham Arya, Advocate, HPPC  
Ms. Pallavi Saigal, Advocate, HPPC  
Shri Ravi Kishore, Advocate, PTC

**Record of Proceedings**

The matter was called out for a hearing through a hybrid mode.

2. At the outset, the learned counsel for the Respondent, PTC, prayed for time to file its reply in the matter. The learned counsel for the Petitioner requested liberty to file rejoinder(s) to the replies filed/to be filed by the Respondents. The learned counsel for the Respondent, HPPC, submitted that its reply is already on record.
3. The Commission, after hearing the parties, directed as under:
  - (a) The Petitioner to file an amended memo of parties, as directed by the ROP for the hearing dated 12.2.2026, on or before **24.4.2026**.
  - (b) The Respondent PTC to file its reply by **22.5.2026**, after serving a copy to the Petitioner, who may thereafter file its rejoinder, if any, on or before **19.6.2026**.
4. The Petition shall be listed for hearing on **23.6.2026**.

**By order of the Commission**

sd/-  
(T. D. Pant)  
Joint Chief (Law)

